

MR. SPEAKER: I have allowed that. Please try to co-operate.

... सब की सुरक्षा की जिम्मेवारी है, सब का काम चलेगा। इस तरीके से नडा हो सकता है। साथ ही हिमाब से, कानन के हिनाब से, हथग के हम व से चलेगा। (अव्यवधान)।

SHRI JYOTIRMOY BOSU: Kindly read the adjournment motion, Sir.

MR. SPEAKER: I have read that...

SHRI JYOTIRMOY BOSU: I have given notice... (Interruptions).

MR. SPEAKER: No, no. Not allowed.

SHRI JYOTIRMOY BOSU: I am on a point of order. Sir... (Interruptions)

MR. SPEAKER: I have allowed him on a point of order. Let me hear his point of order... (Interruptions) Order, please. Under which rule you are raising it?

SHRI JYOTIRMOY BOSU: Under rule 376. I have given you a written notice under para 14(vi)—page 31 of the Handbook for Members. Sir, as a Member I have a right to request you to be good enough to mention the receipt of the motion from the Chair... (Interruptions).

MR. SPEAKER: I have not allowed it... (Interruptions) It is for me to decide. I have disallowed it.

SHRI JYOTIRMOY BOSU : You have not given me a hearing. I only want to say this—that this incident will make us hang our heads in shame in the world...

MR. SPEAKER: I have not allowed it. Mr. Basu, you were not here when we discussed it.

SHRI RAJESH PILOT (Bharatpur): This is the first time that the Opposition is supporting the tribal people.

MR. SPEAKER: I am doing everything which can be done for fairplay and justice. We allowed a three-hour discussion on Baghpāt incidents only day before yesterday—when Mr. Bosu, you were not here... (Interruptions) After all, man is a man.

PROF. MADHU DANDAVATE (Rajapur): I am rising on a point of order. My point of order is this. Some observations were made. Because that will decide the future procedure, I am raising this. You said when a reference was made to atrocities on tribals and Harijans, that this is a matter which falls under the purview of the State government...

SHRI JYOTIRMOY BOSU : It is wrong.

PROF. MADHU DANDAVATE: That is true as far as the general cases are concerned. But, as far as the tribals and the scheduled castes are concerned, not only according to the Constitution they have got protection but it has been the convention of this House that atrocities on Harijans and Tribals are allowed to be discussed in this House. Any number of instances are there. Therefore, that adjournment motion should be taken up and not treated as on par with the rest of the adjournment motions.

(Interruptions)

MR. SPEAKER: Mr. Rao Birendra Singh... (Interruptions) I have allowed a call attention motion for tomorrow... (Interruptions) I will take care of everything, you just try to cooperate.

12.09 hrs.

#### PAPERS LAID ON THE TABLE

A REVIEW OF THE WORKING OF INDIAN FARMERS FERTILIZERS COOPERATIVE LTD. NEW DELHI FOR 1978-79. REVIEW ON AND ANNUAL REPORT OF STATE FARMS CORPORATION OF INDIA LTD., NEW

DELHI FOR 1978-79, A STATEMENT FOR DELAY-AND A COPY OF FERTILIZER (CONTROL) AMENDMENT ORDER, 1980

THE MINISTER OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI BIRENDRA SINGH RAO): I beg to lay on the Table.

(1) A copy of the Review\* (Hindi and English versions) by the Government on the working of the Indian Farmers Fertiliser Cooperative Limited, New Delhi, for the year 1978-79. [Placed in Library. See No. LT-1009180]

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the State Farms Corporation of India Limited, New Delhi, for the year 1978-79.

(ii) Annual Report of the State Farms Corporation of India Limited, New Delhi, for the year 1978-79 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above. [Placed in Library. See No. LT-1010/80.]

(4) A copy of the Fertiliser (Control) Amendment Order, 1980 (Hindi & English version) published in Notification No. G.S.R. 31(E) in Gazette of India dated the 6th February, 1980, together with corrigendum thereto published in Notification No. GSR

377(E) in Gazette of India dated the 23rd June, 1980, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-1011/80.]

AUDIT REPORT OF NATIONAL COUNCIL OF EDUCATIONAL RESEARCH AND TRAINING, NEW DELHI FOR 1978-79, REVIEW ON AND ANNUAL REPORT OF REGIONAL ENGINEERING COLLEGE, DURGAPUR FOR 1978-79, A STATEMENT FOR NOT LAYING SIMULTANEOUSLY THE HINDI VERSION OF THE REPORT, REVIEW ON AND ANNUAL REPORT OF INDIAN COUNCIL OF SOCIAL SCIENCE RESEARCH, NEW DELHI FOR 1978-79 AND A STATEMENT FOR DELAY, ANNUAL ACCOUNTS OF NORTH EASTERN HILL UNIVERSITY, SHILLONG FOR 1977-78 AND A STATEMENT FOR DELAY REVIEW ON AND ANNUAL REPORT OF ALIGARH MUSLIM UNIVERSITY FOR 1977-78 ETC.

THE MINISTER OF EDUCATION AND HEALTH AND SOCIAL WELFARE (SHRI B. SHANKARANAND): I beg to lay on the Table:—

(1) A copy of the Audit Report (Hindi\*\* version) on the Accounts of the National Council of Educational Research and Training, New Delhi, for the year 1978-79. [Placed in Library. See No. LT-1012/80.]

(2) (i) A copy of the Annual Report of the Regional Engineering College, Durgapur, for the year 1978-79. [Placed in Library. See No. LT-1013/80].

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the College for the year 1978-79.

(iii) A statement (Hindi and English versions) explaining reasons for not laying simultaneously

\*Annual Report and accounts were laid on the Table on 27th March, 1980.

£English version of the Notification was laid on the Table on 28th March, 1980.

\*\*English version of the Audit Report was laid on the Table on 27th March, 1980.